

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).2228/2008

(From the judgement and order dated 25/02/2008 in DBCMB No. 1032/2007
in DBCRLA No. 439/2002 of the HIGH COURT OF RAJASTHAN AT JODHPUR)

HEERA LAL

Petitioner(s)

VERSUS

STATE OF RAJASTHAN

Respondent(s)

(With applications for exemption from filing O.T. and bail
and office report)

Date: 07/04/2008 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.B. SINHA
HON'BLE MR. JUSTICE LOKESHWAR SINGH PANTA

For Petitioner(s) Mr. V.J. Francis,Adv.
Mr. A. Radhakrishnan,Adv.
Mr. Anupam Mishra,Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
ORDER

Issue notice.
Dasti service is permitted for service upon the standing counsel for the
State.
Liberty to mention after service is complete.

(A.S. BISHT)
MASTER

COURT MASTER

(PUSHAP LATA BHARDWAJ) COURT